

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.611**  
**CAA(AA)/46/ND/2024**

**IN THE MATTER OF:**

**M/s. Media Ventures India Pvt. Ltd.**

**...APPLICANT**

**Section**

**U/s 230-232**

**Order delivered on 08.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant**

:Mr. Afnaan Siddiqui, Mr. Suman Kumar Jha  
and Mr. Visakha Raghwan, Adv.

**For the RD**

:Adv. Jyoti Khurana

**ORDER**

This is a first motion petition under Section 230-232 of the Companies Act, 2013. Ld. Counsel for the Petitioner is present and submitted that in terms of the order dated 23.04.2024 they have filed necessary affidavit in terms of the Section 230(2) of the Companies Act 2013 and the same is now available on the e-portal. Order in this matter is **reserved**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**